

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:3277

ANSWERED ON:23.08.2011

COMMUNICATION FROM MPS

Pratap Narayanrao Shri Sonawane;Ram Shri Purnmasi

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether there is a provision to respond to the communications received from the Members of Parliament and the general public within 30 days positively under Rule 66 of the Central Secretariat Manual of Office Procedure (CSMOP);

(b) if so, the details of such communications received from the MPs replied by the Ministry including the Central Public Works Department (CPWD) during each of the last two years;

(c) the details of the communication received from MPs in which reply has not been given within the stipulated time during the above period ; and

(d) the reasons for not following the said instructions in letter and spirit by the Ministry?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT(SHRI SAUGATA ROY)

(a): Yes, Madam.

(b&c): 1609 No. of MP/VIP letters were disposed of during the period from June, 2009 to June, 2011. However the information relating to sending of replies beyond the stipulated period is not maintained separately.

(d): In most of the cases, efforts are made to send the replies within the stipulated time. But in some cases, collection of information from field units spread across the country takes some time. Regular monitoring is done for timely disposal of such references.